

SF FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RNA LIFESTYLE PRIVATE LIMITED OPERATING IN THE BUSINESS OF TRADING AND SERVICING LIFESTYLE PRODUCTS AND RELATED GOODS.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RNA Lifestyle Private Limited CIN: U51909MH2003PTC140062 PAN: AADCR1211J
2.	Address of the registered office	RNA Corporate Park Next to Collector's Office, Kalanagar, Bandra (East), Mumbai, Maharashtra, India, 400051.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor has not prepared its financial statements since FY 2016–2017. As per the last available financial statements for FY 2015–2016, No updated information or records regarding the assets are available as of the date of this Expression of Interest.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	No information Available
7.	Number of employees/ workmen	No Information Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rnallifestyle@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rnallifestyle@npvinsolvency.in
10.	Last date for receipt of expression of interest	06-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	11-09-2026
12.	Last date for submission of objections to provisional list	16-09-2026
1.	Date of issue of final list of prospective resolution applicants	21-09-2026

2.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-09-2026
3.	Last date for submission of resolution plans	21-10-2026
4.	Process email id to submit Expression of Interest	cirp.rnalifestyle@npvinsolvency.in
5.	Details of the corporate debtor's registration status as MSME.	No

Sd/-

**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its Director - Mr. Amrish Navinchandra Gandhi

Resolution Professional

RNA Lifestyle Private Limited (In CIRP)

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2026

Email for Correspondence cirp.rnalifestyle@npvinsolvency.in

Date: 22.08.2026

Place: Mumbai

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CHANGE OF NAME

NOTE

Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM NISHANT SINGHANIA TO NISHANT SINGHANIA VIDE MAHARASHTRA GAZETTE M-26210746 CL-173

I HAVE CHANGED MY NAME FROM MERCHANT SAJJIDABANU SABIRALI (MARCHANT SAJEDA SHABBIIRALI) TO SHALINI SHUKRAKUMAR DAREKAR FOR PASSPORT ISSUANCE [WHEREAS MERCHANT SAJJIDABANU SABIRALI (MARCHANT SAJEDA SHABBIIRALI) IS THE OLD NAME AND SHALINI SHUKRAKUMAR DAREKAR IS THE NEW NAME.] CL-174

I CHANGE MY NAME FROM : MAHENDRA SHREEDHAR BHOLE TO : MAHENDRA SHRIDHAR BHOLE VIDE GOVERNMENT OF MAHARASHTRA GAZETTE NO : M-25470656 DTD. FEBRUARY 12 - 18, 2026 CL-213

I HAVE CHANGED MY NAME FROM MOHD SOHAIL MOHAMED IMRAN QURESHI TO MOHD SOHAIL MOHD IMRAN QURESHI AS PER DOCUMENTS. CL-377

CHANGE OF NAME

I ARUNACHALAM KRISHNAMURTHY R/O A-111, GREENFIELD TOWER, GJESHWARI VIKHROLI LINK ROAD, NEAR POONAM NAGAR, ANDHERI EAST, MUMBAI - 400093 HAVE CHANGED MY NAME FROM NURANI ARUNACHALAM KRISHNAMURTHY (OLD NAME) TO ARUNACHALAM KRISHNAMURTHY (NEW NAME) AS PER AFFIDAVIT FOR PASSPORT PURPOSE. CL-412

I HAVE CHANGED MY NAME FROM INAYATULLAH NOOR MOHAMMED TO INAYATULLAH NOOR MOHAMMED SHAIKH AS PER ADHAR CARD NUMBER 5047 0200 6126. CL-616

I, ABDUL GAFFAR SAIED, FATHER OF AYAAN ABDUL GAFFAR SAIED, HOLDER OF PASSPORT NO. Z5397683 ISSUED AT DUBAI ON 20/03/2024, RESIDENT OF FLAT NO. 402, SEALAND, C. H. S. PLOT NO. 22, SECTOR NO. 42A, NERUL, NAVI MUMBAI, DIST. THANE 400706, MAHARASHTRA, INDIA, AND PRESENTLY WORKING AT GULF CRAFT GROUP FZC, 801, AJMAN FREE ZONE, C1 BUILDING, P. O. BOX NUMBER 1667, AJMAN, UAE. DO HEREBY CHANGE THE NAME OF MY MINOR CHILD HOLDING PASSPORT NO. Y7895164 ISSUED AT DUBAI ON 11/09/2023 GIVEN AYAAN ABDUL GAFFAR TO AYAAN. AS PER GOVT. OF MAHARASHTRA GAZETTE NO. M-26243730 DATED AUGUST 13-19, 2026 WITH IMMEDIATE EFFECT. CL-620

I HAVE CHANGED MY NAME FROM SHAIK NIZAM TO NIZAMUDDIN SHABIR SHAIKH AS PER ADHAR CARD. CL-625

I HAVE CHANGED MY NAME FROM AB RAZIQUE SK HAMID TO ABDUL RAZIQUE SHAIKH HAMID AS PER ADHAR CARD. CL-626

I HAVE CHANGED MY NAME FROM DAYANAND SATYAWAN MANJAREKAR TO DAYANAND SATYAWAN MANJAREKAR AS PER DOCUMENTS. CL-710

I HAVE CHANGED MY NAME FROM NEHA DAYANAND MANJAREKAR TO NEHA DAYANAND MANJAREKAR AS PER DOCUMENTS. CL-710 A

I HAVE CHANGED MY NAME FROM MD RIZWAN AHMED SIDDIQUI / MOHAMMED RIZWAN AHMED FARHAN AHMED SIDDIQUI TO MOHAMMED RIZWAN AHMED SIDDIQUI AS PER DOCUMENTS. CL-710 B

PUBLIC NOTICE

Notice is hereby given that my client, Mr. Mukesh Kantilal Rathod, has lost or misplaced registered Agreement for Sale dated 6th August, 1985 (Document No.2031/85) executed between Jethalal Meghji and Mr. Popatlal Shivji Nandru, in respect of residential Flat No. 22, on 5th Floor of the building known as Meghchhaya standing on the property bearing Cadastral Survey No. 1/118 of Parel Seewee Division in the Registration District of Mumbai City, situated at Saibaba Road, Lalbaug, Mumbai-400 012. A Mispaced/lost Report in that connection is lodged with the Kachchowki Police Station, Mumbai on 20/08/2026 with lost report No. 117921-2026. If any person who finds it is requested to deliver the same to me at below mention address and any person having any claim or objection against or to the above said Flat or any part thereof or related shares of the said society in any manner whatsoever is hereby called upon to make the same known to me in writing together with the documentary proof in support thereof at my Office No. 102, 1st Floor Podium, Veer Mahal, Bharat Mata Junction, Dr. B. A. Road, Lalbaug, Mumbai-400 012 within 14 (fourteen) days from the date hereof failing which claims/objection, if any, will not be entertained or considered and shall be deemed to have been waived or abandoned for all intents and purposes. At Mumbai, dated this 22nd August, 2026.

Sd/-
(Shrenik Bailya)
Advocate

PUBLIC NOTICE

Public in General hereby informed that my client Mr. Vashishtha Narayan Omkarnath Singh, is in agreement with Mr. Harshad Ramesh Chavan, for purchase of five fully paid up shares of Rs. 50/- each, having aggregated value of Rs. 250/-, with distinctive nos. 61 to 65 (both inclusive) comprised under share certificate no. 13, membership register no. 13, issued by Om Siddhivinyak (SRA) Co-op. Housing society Ltd., having their office at Nairman Road, Vile Parle (East), Mumbai-400 057, along with an ownership residential Flat more particularly described in the schedule written hereunder:

All person's having any interest in the Property described in the Schedule hereunder by way of claim, lien, charge, gift, trust, inheritance, mortgage, succession, easement, possession or any other right, title and interest of whatsoever nature, shall inform along with documentary proofs to show their interest in the property to the undersigned within 14 days from the date of publication, if no such claims received within the period mentioned hereinabove the deal shall be completed, with the presumption that there are no such claims existing and if any claims existing the same has waived.

SCHEDULE OF THE PROPERTY
Ownership residential Flat no. 503, measuring about 225 square feet carpet area, on the fifth floor of the building known as "Om Siddhivinyak", constructed in the year 2008, in Om Siddhivinyak (SRA) Co-op. Housing Society Ltd., standing on the plot of land bearing C.T.S. no. 228, Final plot no. 228, T.P.S. V, Village Vile Parle (East), Mumbai-400 057, in BMC Ward-K/East in the Mumbai Suburban District, in the Registration District Bandra, Division Andheri.

Dated this 22nd day of August, 2026
Sd/-
Janardhan P Kotian, Advocate,
B-9, Ground floor, Neel Kamal CHS Ltd.,
Shradhanand Road, Vile Parle (East),
Mumbai-400 057

1. NOTICE is hereby given to the public at large that my client has entered into an agreement with the below-mentioned owners and intend to purchase the property described in the Schedule hereunder:

Name of Owner/s	Description of Property
M/s Monumental Realtors & Investment Pvt Ltd.	Plot No. 22, measuring 480 Sq. Mtrs situated in Sector -1, Shirvane Goan, Thane -Belapur Road, Nerul Navi Mumbai, Taluka & District Thane, (M.S.) 400705.
I, the undersigned, on behalf of my clients, hereby call upon any person(s) having any claim, right, title, or interest in respect of the aforesaid property-whether by way of agreement, memorandum of understanding, agreement to sell, gift, maintenance, inheritance, possession, lease, tenancy, sub-tenancy, lien, license, hypothecation, transfer of title, beneficial interest, decree, order, award, or otherwise-to submit such claim in writing, together with supporting documents/strict proof, to the undersigned at his office within 15 (fifteen) days inclusive from the date of publication of this notice.	
In the event of failure to submit such claim within the stipulated period, it shall be deemed that no claim exists over the said property, and the property shall be treated as clear, marketable, and free from all encumbrances, thereby enabling my clients to proceed with and complete the transaction.	
Sd/- Adv. Vasantkumar R. Bang Office No. 220 Bhoamini Mat, Plot No. 9, Sector - 15, CBD Belapur, Navi Mumbai 400614 Dated: 22.08.2026	
Place: Navi Mumbai	

Form No. 3
(See Regulation-13 (1)(a))
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/27/2026
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK
PRAVIN POOJARI
To,
(1) Pravin Poojari
Flat No 402 4th Floor Type 1 Sai Dham Residency Bhiwandi, Thane, Maharashtra - 421302 Also At : Flat No. 1001, 10th Floor, B Wing, Shiv Sai Awas, Sai Nagar, Opp Bhadwad Solan Road, Nr Shambhu Shankar Residency, Village Bhiwandi, Thane Maharashtra - 421302 Also At : 195, Bashir Building, Room No.6 Telpada Near Senapati Hospital Kaneri, Bhiwandi Thane Maharashtra -421302
(2) Shubhashree Pravin Poojari
Flat No 402, 4th Floor, Type 1 Sai Dham Residency Bhiwandi, Thane, Maharashtra -421302 Also At : Flat No. 1001, 10th Floor, B Wing, Shiv Sai Awas, Sai Nagar, Opp Bhadwad Solan Road, Nr Shambhu Shankar Residency, Village Bhiwandi, Thane, Maharashtra -421302 Also At : 195, Bashir Building, Room No.6 Telpada Near Senapati Hospital Kaneri, Bhiwandi, Thane, Maharashtra -421302

SUMMONS
WHEREAS, OA/27/2026 was listed before Hon'ble Presiding Officer/Registrar on 07/04/2026.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 226717/- (application along with copy of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 21/08/2026 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 21/08/2026.

Note :Strike out whichever is not applicable.

Sd/-
Signature of the Officer Authorised issue summons.
(SANJAI JAISWAL)
REGISTRAR
DRT III, MUMBAI.

Regional Office: ICICI Bank Ltd. Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See para 1 to Rule 6(a)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Nagendra Kumar (Borrower) Mrs. Sita (Co-Borrower) Loan Account No- TBKLY00006274329 LBKLY00006434084	Flat No. 203, Floor No. 2nd, Wing A3, "Manas Hills", Off Mumbai Agra National Highway, Village Khativoli, Behind Krishna Petrol Pump, Sr No. 212, Taluka- Shahapur, Thane- 421601	Rs. 26,01, 246/- As On August 19, 2026	Rs. 14,70,000/- Rs. 246/- As On August 19, 2026	September 07, 2026 From 02:00 PM To 05:00 PM	September 18, 2026 From 11:00 AM To onward

The online auction will be conducted on the website (https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by September 17, 2026 before 05:00 PM, else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai- 400093 on or before September 17, 2026 before 04:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before September 17, 2026 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai- 400093 on or before September 17, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Mumbai.

For any further clarifications in terms of Instructions, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee number 8104548031/ 9004392416. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/m4p4s

Date: August 22, 2026
Place: Mumbai
Authorized Officer
ICICI Bank Limited

WSFx Global Pay Limited
Registered Office: 6th Floor, C Wing, Corporate Avenue, Chakala, Andheri (East), Mumbai - 400 093
Tel.: +91 22 62709600 - E-mail: info@wsfxglobalpay.com
Website: www.wsfxglobalpay.com - CIN No.: L99999MH1986PLC039660

SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Shareholders are hereby informed that, pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSDPDD/13/750/2026 dated January 30, 2026, a **Special Window** is open from **February 05, 2026 to February 04, 2027** for re-lodgement of transfer requests pertaining to physical shares that were earlier rejected, returned, or remained unattended due to deficiencies in documents, process, or otherwise. Shareholder can lodge transfer requests for such cases. Such requests shall be processed only in dematerialized form, subject to applicable conditions.

Eligible shareholders may contact the Company's Registrar and Transfer Agent, **Bigshare Services Private Limited**, Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093. Tel: +91 22 62638200 | Email: investor@bigshareonline.com.

The Circular is available on the Company's website under the Investors section at www.wsfxglobalpay.com

SPENTA INTERNATIONAL LIMITED
CIN : L28129MH1986PLC040482
Regd. Office: Plot No.13 to 16, Dewan Industrial Estate, Village Nalavi, Palghar (West) - 401 404. Tel: 7660253800 Email: cs@spentasocks.com Website: www.spentasocks.com

NOTICE OF 39th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

- NOTICE is hereby given that the 39th Annual General Meeting (AGM) is scheduled to be held on Wednesday, 23rd September, 2026 at 12:00 Noon through Video Conferencing (VC)/Other Audio Visual Means (OAVM), to transact the businesses as set out in the Notice convening the said Meeting and the Explanatory Statement thereto, in compliance with the applicable provisions of the Companies Act 2013 read with General Circular no. 03/2025 dated 22nd September, along with other relevant Circulars issued in this regard by the Ministry of Corporate Affairs (MCA) (hereinafter referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 issued by the Securities and Exchange Board of India. Members will be able to attend and participate in the ensuing AGM through audio visual means and the facility of appointment of proxy will not be available. Members attending the AGM through audio visual means will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- Electronic copies of the Notice of AGM and Annual Report for the financial year ended on 31st March, 2026 will be sent in electronic form to all those Members whose email addresses are registered with the Company's Registrar and Share Transfer Agent/ Depository Participants, in compliance with the said circulars. The aforementioned documents will also be available on the website of the Company www.spentasocks.com and on the website of the Stock Exchange at www.bseindia.com and on the website of the RTA <http://instavote.linkintime.co.in> Members are requested to note that the physical copies of the aforesaid documents will not be made available to them by the Company as per the provisions of the Circulars.
- The Company is pleased to provide remote e-voting facility to the Members to cast their votes electronically on all the resolutions set forth in the Notice convening the said Meeting. The facility of e-voting will also be made available at the AGM and Members attending the AGM through VC /OAVM, who have not cast their vote by remote e-voting, will be able to vote at the AGM. The Company has availed the services of MUFGE Intime Private Limited-Insta Vote to provide the facility of remote e-voting/ e-voting at the AGM.
- Members of the Company holding shares in physical form or who have not registered/ updated their e-mail addresses with the Company's Depositories, are requested to send the following documents/ information via e-mail to mt.helpdesk@in.pmms.mufg.com in order to register/ update their e-mail addresses and to obtain user id & password to cast their vote through remote e-voting or e-voting at the AGM:
 - Name registered in the records of the Company;
 - Dp Id & Client Id, Client Master Copy or Consolidated Account Statement (For shares held in demat form);
 - Folio No., Share Certificate (For shares held in physical form);
 - E-mail id and mobile number;
 - Self-attested scanned copies of PAN & Aadhaar.
- The detailed instructions for joining the AGM through audio visual means and casting the vote through remote e-voting/ e-voting at the AGM are provided in the Notice of the AGM. Members are requested to carefully go through the same.
- Notice is also hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 and the Rules made thereunder, the Register of Members and the Share Transfer Books of the Company shall remain closed from Thursday 17th September, 2026 to Wednesday 23rd September, 2026 (both days inclusive) for the purpose of determining the eligibility of the Members entitled to vote by electronic means or at the AGM.

By order of the Board of Directors of
Spenta International Limited
Sd/-
Payal Bohra
Company Secretary and Compliance Officer

Date: 22nd August, 2026
Place: Palghar

Encore Asset Reconstruction Company Private Limited (Encore ARC)
Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana
(WITHOUT PREJUDICE)

ENCOREARC/RES/IDFCIAT/2627/0701	22.07.2026
1) Atul Trombak Gangurde (Borrower/Mortgagor) Flat No. 301, 3rd Floor, Sohamb Ranjani, Village-Asangaon, Taluka-Shahpur, Dist-Thane-421601 Also At: C/o- Mumbai Trust Port Hospital, At Nankarani Park, Wadala East, Mumbai-400037 Also At: At Aher Vasti, Kalwan Road, Deola Devali, Nashik- 423102.	2) Pushpa Atul Gangurde (Co-Borrower) Flat No. 301, 3rd Floor, Sohamb Ranjani, Village-Asangaon, Taluka-Shahpur, Dist-Thane-421601 Also At: At Aher Vasti, Kalwan Road, Deola Devali, Nashik- 423102.

Dear Sir/Madam,
Sub: Notice for Sale of Secured Asset of Atul Trombak Gangurde ("Borrower") under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 ("Rules") read with Section 13(8) of the SARFAESI Act, 2002, possession of which has been taken over under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with Rules

As you are aware that pursuant to the provisions of the SARFAESI Act, Encore Asset Reconstruction Company Pvt. Ltd. ("Encore ARC") has acquired the financial assistance granted to the Borrower by the IDFC First Bank Limited ("IDFC") along with all underlying securities vide Assignment Agreement dated 24.09.2025.

Prior to the acquisition of financial assistance by Encore ARC, the IDFC had issued a notice under Section 13 (2) of the SARFAESI Act on 27.11.2024 advising you to pay the dues as mentioned therein. As you have failed & neglected to pay the dues within 60 days from the date of receipt of the said notice issued under Section 13(2) of the SARFAESI Act, the Authorized Officer of the Encore ARC took over the possession of the immovable Secured Asset on 28.05.2026. That, pursuant to the aforesaid assignment, the possession of the Secured Asset lies with the Authorized Officer of Encore ARC. Please treat this as 30 days' notice under Rule 8(6) of the Rules. Upon expiry of the notice period of 30 days', the Authorized Officer of Encore ARC shall take steps for selling the Secured Asset as more particularly mentioned hereinbelow by way of public e-auction/private treaty or any other modes provided under the Rules.

Description of Secured Asset:
ALL THAT PIECE AND PARCEL OF FLAT NO. 301, ADMEASURING 533 SQ. FT. (CARPET AREA), ON 3RD FLOOR, IN THE BUILDING KNOWN AS "SOHAMB RANJANI" STANDING ON THE PLOT OF LAND BEARING SURVEY NO. 109, HISSA NO. 4, LYING BEING & SITUATED AT VILLAGE : ASANGAON, WITHIN THE LIMITS OF GRAMPANCHAYAT ASANGAON, TALATHI SAJA SHAHPUR, AND WITHIN THE REGISTRATION DISTRICT AND SUB-DISTRICT OF ASANGAON, TAL.: SHAHPUR, DISTRICT: THANE, MAHARASHTRA - 421601, AND BOUNDED AS: EAST: OPEN PLOT WEST: ACCESS ROAD, NORTH: SIDDHINAYAK COMPLEX SOUTH: ASHTAVINAYAK COMPLEX

In case of sale by way of public e-auction, the detailed terms and conditions of the sale including reserve price, earnest money deposit etc. will also be uploaded on Encore ARC's website i.e. <https://www.encorearc.com> and <https://sarfaesi.auctiontiger.net/EPROC/> as per Rule 8 (7) of Rules, simultaneously with the publication of public e-auction sale notice in the Form given in Appendix-IV. The Borrower/Mortgagor/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available to redeem the Secured Asset by repaying the entire dues of Rs. 22,42,597.50/- (Rupees Twenty Two Lakhs Forty Two Thousand Five Hundred Ninety Seven and Fifty Paise Only) as on 31.08.2025, from 01.09.2025 together with future interest, charges & costs thereon.

A final opportunity is being given to Borrower/Mortgagor(s)/Guarantor(s) to redeem the Secured Asset accordingly, failing which, Encore ARC in its capacity as Trustee of EARC-EOT-001-TRUST shall proceed with the sale of the aforesaid Secured Asset as per the Rules.

Yours faithfully,
Sd/-
Javed Khan
(Authorized Officer)

For Encore Asset Reconstruction Company Private Limited
(Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

इन्डियन बैंक Indian Bank

Zonal Office Mumbai (WEST):
Recovery Dept. 101- Neo Vikram CHSL., Sahakar Road, New Link Road, Andheri West, Mumbai - 400053

CORRIGENDUM - Property ID Change

Please refer to our E-Auction Sale Notice published in this newspaper on 12.08.2026 Sr. No. 1, Borrower : **M/s. Best Computer Solutions (Prop. Mr. Asad Anwar Sayed)** in this notice for E-Auction Property ID was inadvertently printed wrong. Please read **PROPERTY ID : IDIBBOWBS002** instead of IDIBOWBS002. Other details will remain the same.

Date: 22.08.2026
Place: Mumbai
Indian Bank, Authorized Officer

PUBLIC NOTICE

NOTICE is hereby given that my client is negotiating with 1a) **Veena Nalin Merchant 1b) Gayatri Nalin Merchant** Bearing Gut no. 35 admeasuring area H.11-02.00 assessed at Rs. 04-31 paise for the purchase of agricultural land, situated at Village Udhewadi, Taluka Maval, District Pune situated within the jurisdiction of the Registration District Pune, Sub District Taluka Maval and within the limits of PMRDA and within the limits of Group Grampanchayat of Udhewadi, and within the jurisdiction of Sub Registrar Lonavala, Vadgaon Maval, Talegaon. ("Said Land").

Any person or persons having any objection or any claim, right, title and/or interest and/or demand including the right of and by way of sale, agreement for sale, mortgage, exchange, gift, partition, lien, charge, lease, maintenance, inheritance, trust, easement, tenancy, license or otherwise in respect of the said Land is hereby required to make the same known in writing along with all documents in support thereof (including all originals), to the undersigned at his office address mentioned below within 21 (Twenty one) days from the date of publication hereof, failing which, it shall be deemed that such person/s claiming or having any such claim, right, title and/or interest have willfully waived and/or abandoned the same and the proposed sale will be completed in favor of my client without any regard to any such claim/s.

Date this 22nd day of August, 2026.

Sd/-
Anuj M. Shingavi
Advocate
Address : Ohh Spaces Pvt Ltd Office No. 001/002, Ground Floor, Atricroat 'F' Building, Lane 3, Parsi Colony, Block A, Lulla Nagar, Pune-411040
+91 9049044019

SCDR MAHARASHTRA MUMBAI O.W. NO. 3075 DATE: 02-07-2026

CONSUMER DISPUTES REDRESSAL COMMISSION, MAHARASHTRA STATE
Old Secretariats Building, Extension Building, Ground Floor, Next Elphinstone College, M. G. Road, Kalga Ghoda, MUMBAI - 400 032

First Appeal No. SC27/F.A.196/2025 IN SC/27/IA/295/2025(Delay)

Mr. Santosh Yashwant Mane & 1 Ours. V/S

Om Sai Properties Also Known As Om Sai Developers & 6 Ours.
1. Mr. Santosh Yashwant Mane ...Appellant

2. Mrs. Rekha Santosh Mane
Having Address at : 1 & 2, Parties (Same as Above) Village Saigao, Ekabe, Tal.- Koregaon, Dist.- Satara.

V/S
1. Om Sai Properties
Also Known As Om Sai Developers
Through its Partners.... Respondent No. 1
2. Mr. Jitendra Tiwari.... Respondent No. 2
3. Mr. Abhishek SrivastavaRespondent No. 4

Having Address at :- 1 & 2, 4, Parties (Same as Above) Shop No. 8, Poanam Orbit Bldg., Queens Park

Public Notice

TAKE NOTICE THAT the Appellant above named has/ have filed Application for paper publication in this Application No. **M.A./295/2025 in F.A./196/2025**, before State Consumer Disputes Redressal Commission for Maharashtra at Mumbai.

WHEREAS the Appeal above mentioned was listed before the Commission for the hearing/ submission but as it is not possible to serve the notice by regular service to Respondent hence, the Hon'ble Commission ordered the service by substituted service i.e., Public Notice. Respondent

Notice is hereby given to Respondent, that if you wish to contest the Appeal you are required to remain present on **25/08/2026, at 10.30 a.m.** in person or by pleader duly instructed and produce the documents in your defense on which you desire to rely on.

TAKE FURTHER NOTICE That in default of your appearance on the date and time above mentioned the Appeal will be proceeded for determination in your absence and no further notice in relation thereof shall be given. Given in my hand on 2nd Day of July, 2026 Mumbai

Sd/-
Registrar (Legal)
State Consumer Disputes Redressal Commission, Maharashtra Mumbai

(Seal)

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

